



HIGH COURT OF MADHYA PRADESH

1. First Ambitious project in the Country of Courtroom Live Audio Visual Streaming System (CLASS) & Integrated Video Surveillance System (IVSS) of High Court and Subordinate Courts in the State of Madhya Pradesh.

- High Court of Madhya Pradesh is pleased to announce the commencement of our ambitious Courtroom Live Audio Visual Streaming System (CLASS) and Integrated Video Surveillance System (IVSS) project that will enable live streaming of every courtroom from all subordinate courts, under the High Court of Madhya Pradesh, Jabalpur. After a transparent and fair tendering process, an implementation partner has been selected to execute the project within a timeframe of 24 months. The pilot phase will begin very shortly at District Court, Jabalpur and at Tehsil Court, Patan followed by state-wide implementation of the project in 3 phases.
- For High Court of Madhya Pradesh, this is going to be a path breaking project in its scope and purpose that adheres to the principles of transparency and accountability, as laid down by the Hon'ble Supreme Court of India in the matter of Swapnil Tripathi Vs. Supreme Court of India. High Court of Madhya Pradesh has been the first High Court which simultaneously started live streaming of all its Courts at Principle seat Jabalpur and Benches at Gwalior and Indore. Again the State of Madhya Pradesh is going to be the first State to setup the live streaming of proceedings for all subordinate courts in the State.

The various highlights of the project are:-

- Adherence with the draft rules on live-streaming and recording of court proceedings as published by the e-Committee of Hon'ble Supreme Court of India.
- Usage of video surveillance cameras for live streaming of courtroom proceedings.
- Video Surveillance system at every court premises and within every courtroom - 24x7 surveillance of gates, courtyard (parking places), building entry points, courtroom entrances, courtrooms, passages & other public assembly points with the use of advanced megapixel IP cameras.
- **Integration of IVSS, CLASS and the case tracking and management system currently in use at High Court of Madhya Pradesh.**
- A state-of-the-art Command & Control Center & Data Centre in Jabalpur for alarm monitoring, on-demand video monitoring & audio-visual recording archival alongwith "Disaster Recovery" set-up at Indore.



- Local as well as District Level Control Rooms for monitoring local/ remote security cameras.
- Biometric (Facial) Access Control for Judges' Chambers & Data Centers.
- Use of Door Frame & Hand-held Metal Detectors for visitor screening.

2. Integrated secured “wi-fi network” for the 50 District Court Complexes in the State of Madhya Pradesh.

- High Court of M.P. has taken initiative to implement Wireless Secured Network Solution in all the three High Courts and District Courts of Madhya Pradesh. In “Phase-I” High Court of M.P., Jabalpur and Bench at Indore and Gwalior were enabled with Secured Wifi Network solution with 122 Wifi Access Points, Centralized Controller and AAA secured solution for User Authentication, Accounting and User Access.
- Moving ahead in Phase-II the Madhya Pradesh High Court is implementing the Secured Wifi Network Solution in all the 50 District Courts of Madhya Pradesh with estimated **1100 number of secured Access Points.**
- The Features which will be available on Secured Wi-Fi Network will be as follows:
 - Provide the user with Wi-Fi Access by login and authentication process.
 - Access control and audit trail mechanism as per industry standard and security norms defined by regulatory bodies.
 - Web-based management console to monitor and manage Wi-Fi access.
 - Define rule-based access defining the usage, time duration, Etc.
 - Restrict access based on URL, application, category, signature, etc.
 - Customizable reports for Wi-Fi Access Logs.
 - Enable/disable specific user/system from Wi-Fi Access.
 - Administer privilege-based wireless access to a different group of users.
- The current status of the District Court Wi-fi Network is that at 39 District Courts the network work for setup of wi-fi has been completed and at *12 District Courts the installation of near about 500 access points is under progress*